

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1424
TO BE ANSWERED ON 11.02.2026

Exclusion of landless PVTGs from housing benefits

1424. SHRI HARIS BEERAN:

Will the Minister of Tribal Affairs be pleased to state:

(a) the number of PVTG households identified under PM-JANMAN but rejected for PMAY-G in 2024-26 due to lacking land titles, detailing the discrepancy between identified and sanctioned units, State-wise;

(b) whether directives exist waiving land title requirements for PVTGs in Deemed Forests or community lands to ensure saturation; and

(c) the measures taken regarding the Supreme Court March 4, 2025 order on Deemed Forests, including assessments of the Forest Conservation Amendment Act 2023's impact on PVTG habitat rights?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a) to (c): The provision of pucca house to the PVTG households is one of the interventions under the PM JANMAN which is being implemented by the Ministry of Rural Development (MoRD). As per information from MoRD, the total target of 4.90 lakh houses under the abhiyan have been allocated to States implementing the housing intervention of PM JANMAN, against which more than 4.76 lakhs houses have been sanctioned by the States and more than 2.61 lakhs houses have been completed as on 09.02.2026.

Further, it is mentioned that the parameters for automatic exclusion in the Pradhan Mantri Awaas Yojana - Gramin (PMAY-G) were relaxed and only two exclusion parameters i.e. "household with pucca houses and household with any member as a Govt. employee", were made applicable for PVTGs to be identified under PM JANMAN.

The landless beneficiaries are accorded top priority under PMAY-G. Also, providing land to the landless beneficiaries is of utmost importance since they are among the most deserving beneficiaries. Since, land is a State subject, and the

Ministry has no role in the land acquisition matters of the States. However, as per the provisions of the scheme, the State/ Union Territory (UT) shall ensure that the landless beneficiary is provided land from the government land or any other land including public land (Panchayat common land, community land or land belonging to other local authorities).

The details of eligible households, target allocated, houses sanctioned and houses completed (State-wise) under PM JANMAN as on 09.02.2026 are given in **Annexure-I**.

Ministry of Environment, Forest and Climate Change has intimated all States/ UTs vide letter dated 11.03.2025 to all States/UTs to comply with the order of the Hon'ble Supreme Court dated 4th March 2025. To monitor progress, the Ministry convened a series of review meetings with the State/ UT Governments and thereafter based on the action taken report received from the State/UT Governments, Ministry filed a detailed affidavit in the Supreme Court of India on 3.10.2025. The matter is sub-judice.

Further, the provisions of the Forest (Conservation) Amendment Act, 2023 do not abrogate the provisions of the Forest Rights Act, 2006 or statutory powers of Gram Sabhas. On the contrary, provisions of the Rule 11(7) of the Van (Sanrakshan Evam Samvardhan) Rules, 2023 mandates that State Government/UT Administration shall issue orders of diversion of forest land only after fulfilment and compliance of all provisions, including settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act 2006. Further, amendment of Act and Rules do not bar or infringe upon the operation of other laws.

Annexure-I

Annex referred to in reply to part (a) to (c) of Rajya Sabha Unstarred Question No.1424 for answer on 11.02.2026 raised by Shri Haris Beeran regarding “Exclusion of landless PVTGs from housing benefits”

Details of eligible households, target allocated, houses sanctioned and houses completed (State-wise) under PM JANMAN:

S.N.	State	HH eligible	Target allocated	Sanctioned	Completed
1	Bihar	1,085	985	985	0
2	Chhattisgarh	35,463	35,463	33,237	18,634
3	Gujarat	18,740	13,644	12,724	8,010
4	Jharkhand	37,708	36,630	36,240	9,746
5	Kerala	1,906	1,814	1,147	16
6	Madhya Pradesh	2,03,421	1,89,843	1,87,267	1,35,576
7	Maharashtra	55,787	55,277	54,130	17,193
8	Manipur	2,231	2,145	2,145	0
9	Odisha	41,138	41,182	41,138	28,383
10	Rajasthan	24,402	24,467	22,626	12,096
11	Tamil Nadu	14,392	14,785	13,040	6,433
12	Tripura	17,213	17,217	17,212	16,781
13	Uttar Pradesh	145	145	145	132
14	Uttarakhand	2,141	2,140	2,140	1,668
15	Andhra Pradesh	50,632	43,593	43,592	6,665
16	Karnataka	1,423	1,100	1,070	75
17	Telangana	9,570	9,570	7,285	0
	Total	5,17,397	4,90,000	4,76,123	2,61,408
